

FORM A
Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S SRI UMAMAHESWARA PAPER PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Sri Umamaheswara Paper Private Limited
2.	Date of incorporation of Corporate Debtor	05/04/2006
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4.	Corporate Identity Number of Corporate Debtor	U21014TG2006PTC049720
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Reg. Off:17-1-383/A/43, Vinaynagar Colony, Saidabad, Hyderabad 500 009. Plant address: Sy.No.770, Bhoodan Pochampally (V&M), Yadadri-Bhuvanagiri District.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	03/03/2025 but order copy made available on 05/03/2025
7.	Estimated date of closure of Insolvency Resolution Process	30/08/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. G Kalpana IBBI/IPA-001/IP-P00756/2017-2018/11288
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No: 16-11-19/4, G-1, Sri Laxmi Nilayam, Saleem Nagar Colony, Malakpet, Hyderabad 500036 E-Mail: kalpanagonugunta1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MSKM Group, Flat No. 1209, 11th Floor, Vasavi MPM Grand, Yellareddyguda Road, Ameerpet, Hyderabad 500 073 E-Mail: ipumppl@gmail.com
11.	Last date for submission of claims	19-03-2025
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Will identify on verification of books of accounts
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Will identify on determining the requirements of classes of creditors
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable at present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Sri Umamaheswara Paper Private Limited on 03/03/2025 but order copy made available on 05/03/2025

The creditors of M/s Sri Umamaheswara Paper Private Limited, are hereby called upon to submit their claims with proof on or before 19/03/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA-Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
G Kalpana, Interim Resolution Professional
 IBBI/IPA-001/IP-P00756/2017-2018/11288
 AFA valid up to 31-12-2025
 Date and Place: 08/03/2025, Hyderabad

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